# Central Administrative Tribunal, Lucknow Bench, Lucknow CCP No. 75/2008 in Original Application No. 566/2006

This the 5th day of May, 2010

### Hon'ble Mr.Justice Shiv Charan Sharma, Member (J) <u> Hon'ble Dr. A.K.Mishra, Member (A)</u>

Onkar Nath Awasthi aged about 63 years son of late Sri Sundar Lal Awasthi resident of Shivpuri Garhi Road, Lakhimpur kheri.

Applicant

By Advocate: Sri Surendran P. for Sri R.S. Gupta

#### Versus

Ms. Radhika Dorai Swamy, D.G. Cum Secretary, Department of Post, Dak Bhawan, New Delhi.

Respondent

By Advocate: Sri S.P. Singh

## ORDER (ORAL)

## Hon'ble Mr. Justice Shiv Charan Sharma, Member (J)

Sri Surendran P, Advocate appeared on behalf of Sri R.S. Gupta for applicant and Sri S.P. Singh appeared on behalf of respondents.

Learned counsel for applicant stated that order passed by this Tribunal has already been complied with and hence CCP may be disposed of accordingly and in view of the submissions of the learned counsel for the applicant as well as submissions of the affidavit alleging that the order has been complied with, this contempt petition rendered in-fructuous and the same is dismissed. Notice issued to opposite party is discharged.

(Dr. A.K. Mishra)

Member (A)

(Shiv Charan Sharma) Member (J)

HLS/-